

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2976
ANSWERED ON:11.08.2010
COAL BLOCKS UNDER JOINT VENTURE
Mahant Dr. Charan Das

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that coal blocks allocated to Central/State Governments or their PSUs for captive end use are being operated through so called Joint Ventures (JV) with private coal mine operators holding majority share in the JV;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether it is a clear cut violation of the Terms and Conditions of the allocation of coal blocks;
- (d) if so, the steps taken by the Government to cancel such coal block(s);
- (e) whether the Government proposes to amend the rules in this regard to legitimate allotment of such coal block(s); and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a): Coal blocks are allocated to Central/ State Public Sector Undertakings under the captive dispensation through Screening Committee route for captive use for the approved end-use plants in pursuance of Section 3 (3) (a) (iii) of the Coal Mines (Nationalisation) Act, 1973. As per the existing guidelines, allottee companies are eligible through a gazette notification under Section 3 (3) (a)(iii) (4) of the Coal Mines (Nationalisation) Act, 1973 to engage a mining company to mine the coal on behalf the allottee company and hand over the mined coal exclusively to the allottee company for captive use for the approved end -use plant of the allottee.

(b): The names of coal block allottee PSUs who have been allocated coal blocks and who have formed joint ventures for mining of the said coal blocks, covered by the Gazette Notifications under Section 3(3)(a) (iii)(4) of the Coal Mines (Nationalization) Act, 1973 are given below:-

1. M/s Karnataka Power Corporation Ltd. with M/s Karnataka EMTA Coal Mines Ltd.
2. M/s Punjab State Electricity Board with M/s Punjab EMTA Coal Mines Ltd.
3. M/s West Bengal Power Development Corp. Ltd. with M/s Bengal EMTA Coal Mines Ltd.
4. M/s Damodar Valley Corporation with M/s DVC EMTA Coal Mines Ltd.
5. M/s Tenughat Vidyut Nigam Ltd. with M/s TVNL EMTA Coal Mines Ltd.

(c): No, Sir.

(d): Does not arise in view of reply given at (c) above.

(e): No, Sir.

(f): Does not arise in view of reply given at (e) above.